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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 60/9/NCLT/AHM/2017

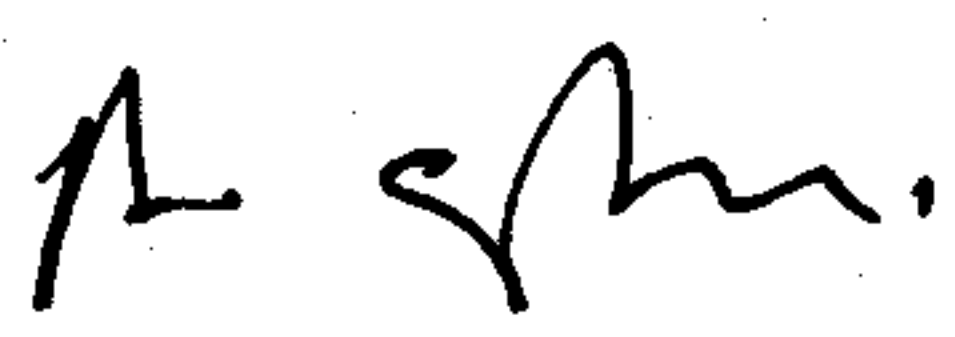

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

Name of the Company: Himalaya Trans-Logistics Pvt. Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RESPO.	
2.	VAIBHAVI PARIKH	ADVOCATE	APPLICANT	


ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/ Applicant.
Learned Advocate Mr. Anip Gandhi present for Respondent.

Applicant filed consent terms and sought leave of this Authority to withdraw the
Application under intimation of the Respondent.

Applicant is permitted to withdraw the application.

Application is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 8th day of August, 2017.